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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 15344/2023

M/S VF WORLDWIDE HOLDINGS LTD Petitioner

Through: Mr.Sanjay K.Shandilya with
Mr.Apoorva Agrawal, Mr.Devashish
Chauhan, Mr.Hemant Sharma,
Mr.Abhishek Singh, Ms.Shachi
Mittal, Ms.Molly Agarwal,
Ms.Shambhavi Singh and Mr.Adit
Srivastava, Advocates.

versus

UNION OF INDIA & ORS. Respondents

Through: Mr.Amit Sibal, Sr.Advocate with
Mr.Vijay Aggarwal, Mr.Naman Joshi,
Mr.Rahul, Ms.Ritika Vohra,
Mr.Mukul Malik and Mr.Darpan
Sachdeva, Advocates for R-3.

CORAM:

HON'BLE THE ACTING CHIEF JUSTICE

HON'BLE MS. JUSTICE MANMEET PRITAM SINGH ARORA

ORDER

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21.02.2024

C.M.No.10677/2024

1. Present application has been filed by respondent no.3 for dismissal of the present writ petition on account of alleged suppression of material facts and attempt to play fraud by the petitioner.
2. Issue notice. Mr.Sanjay K.Shandilya, Advocate accepts notice on behalf of the petitioner/non-applicant. He is given liberty to file a reply affidavit to the present application, if he so desires, within a week.



3. List on the date fixed.

ACTING CHIEF JUSTICE

MANMEET PRITAM SINGH ARORA, J

FEBRUARY 21, 2024
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